

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 54/MP/2021

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with THDC Limited.

Petitioner : BSES Rajdhani Power Limited

Respondent : THDC India Limited

Date of Hearing : **21.1.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Aditya Ajay, Advocate, BRPL
Ms. Megha Bajpeyi, BRPL
Shri Tabrez Malawat, Advocate, THDCIL
Ms. Ankita Bafna, Advocate, THDCIL
Shri Mukesh Kumar Verma, THDCIL
Ms. Ambika Prasad Vyas, THDCIL
Shri Rajesh Sharma, THDCIL
Shri Neeraj Kumar Gupta, THDCIL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, the learned proxy counsel for the Petitioner, BRPL prayed for adjournment of the hearing on the ground that the arguing counsel is indisposed. The Commission accepted the request of the learned proxy counsel and adjourned the hearing.

3. Matter shall be listed for hearing in due course for which notice shall be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

